

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1638  
ANSWERED ON:16.08.2013  
TAX CONCESSION IN SEZ  
Sugumar Shri K.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government has any proposal to cut down the procedure for availing tax benefits in the Special Economic Zone (SEZ) for developers and units;
- (b) if so, the details thereof;
- (c) whether the special economic zone developers have made more demands in view of stiff competition they are facing in international market; and
- (d) if so, the details thereof and the steps taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI J. D. SEELAM)

(a),(b),(c) & (d): A Special Economic Zone (SEZ) is established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Facilities/ incentives provided to SEZ developers and units in the form of concessions, rebates and exemptions are intrinsic to the SEZ policy and are specifically provided under the SEZ Act, 2005 and the SEZ Rules, 2006. The Developers and Units in SEZ are availing tax benefits as per the provisions of SEZ Act and Rules framed thereunder. Further, the Government, on the basis of inputs/suggestions received from stakeholders on the policy and operational framework of the SEZ Scheme, periodically reviews the policy and operational framework of SEZs and takes necessary measures so as to facilitate speedy and effective implementation of SEZs.